

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

INSTRUCTIONS AS TO FILING OF CASES

ON 8.10.2021 DURING DUSSEHRA VACATION, 2021

The Advocates/Party/s-in-person are informed that the cases of urgent nature, as notified in the Notification No. 19/SO/2021, dated 5.10.2021 may be filed during the Dussehra Vacation, 2021 on the filing day i.e. on 8.10.2021 between 10-30 a.m. and 1.30 p.m. Further, the following instructions may be taken note of while filing the cases.

1. Matters in which the impugned order(s) is/are passed on or after 24.9.2021 alone will be entertained.
2. Writ petitions and Criminal petitions filed to quash FIRs/Charge Sheets and relaxation of conditions of bail/modification petitions will not be entertained.
3. Bail applications will be entertained only if the rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge, Additional Sessions Judge are filed along with the Bail applications.
4. Writ Petition(s) relating to the service matters will not be entertained.
5. Writ Petition(s) relating to the Stamps and Registration will not be entertained.
6. No letter/Petition for withdrawal of cases will be entertained.
7. No policy and administrative matters shall be taken up during vacation.

(BY ORDER)

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**CH. VENKATESWARLU,
DY. REGISTRAR/VACATION OFFICER**

DATE: 7.10.2021